


**NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH, BENGALURU, HELD ON 18.10.2017.

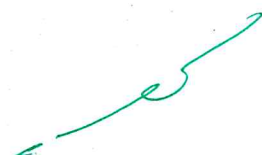
PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**  
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

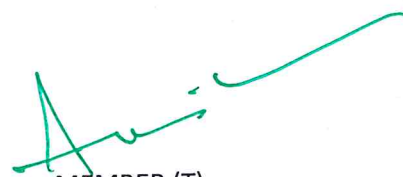
C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP No.55/ 2017	-	For Hearing	441	CGI Information Systems and Management Consultants Pvt. Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
6	NAGENDRA D. RAO PRACTISING COMPANY SECRETARY MOBILE NO. 9945175787	APPLICANT	

PCS for petitioner is present. His informed about filing of affidavits from the concerned. PCS is directed to file affidavits of the shareholders and also the Board Resolution. PCS is further informed that the shareholders shall give affidavit to the effect that the dividend already paid will be adjusted from out of the future dividends to be declared by the petitioner company and also the affidavit should contain the details as to why the shareholders who received the dividend are unable to refund to the company. Further, they have to give an undertaking that the amount received by way of dividend will be adjusted in the future dividend to be declared by the company.

List it on 27.11.2017.

  
MEMBER (J)

  
MEMBER (T)